

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 75/AT/2025**

Subject : Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III Transmission Limited.

Petitioner : Pune - III Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

**Petition No. 78/TL/2025**

Subject : Application under Sections-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence.

Petitioner : Pune -III Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PTL  
Shri Akshayvat Kislay, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges discovered through the tariff based competitive bidding process for the "Transmission System for evacuation of power from potential renewable energy zones in Khavda area of Gujarat under Phase IV (7GW): Part D" ('the Project') and for the grant of a transmission licence for establishing the said Project. He further submitted that vide its compliance affidavit dated 24.2.2025, the Petitioner has furnished the additional information/clarification called for by the

Commission vide Record of Proceedings for the hearing dated 19.2.2025. He also added that as per the direction of the Commission, the Petitioner has also impleaded MSETCL as a party to these Petitions. However, no reply has been filed by MSETCL.

2. The representative of the Respondent, CTUIL submitted that CTUIL has also filed its compliance affidavit in light of the directions issued by the Commission *vide* Record of Proceedings dated 19.2.2025. He further added that CTUIL's recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner, has already been filed in Petition No.78/TL/2025.

3. Considering the submissions made by the representatives of the parties, the Commission observed that the transmission charges discovered in the bid process (Rs. 5892.41 Million per Annum) are approximately 29.20% higher than the transmission charges calculated based on the prevailing CERC norms considering the capital cost of the Project as assessed by the Cost Committee (Rs.4560.78 Million per Annum) and the primary justification provided for such an increase is that the capital cost of the Project assessed by the Cost Committee (Rs. 3381.28 crore) was based on the previous RoW Policy and as such did not take into the account the Govt. of Gujarat's Revised RoW Guidelines issued on 1.3.2024, which the bidders had to account for as the bid deadline was 19.4.2024. In view of the above, the Commission found it appropriate to direct the BPC to have the capital cost of the Project re-assessed by the Cost Committee in view of the GoG's Revised RoW Guidelines dated 1.3.2024 and to indicate the consequential increase in project cost and the levelized transmission charges calculated based on the prevailing norms so that the meaningful examination of the reasonability of the discovered transmission charges can be undertaken. The Commission, accordingly, directed the BPC to file its affidavit to the above effect in Petition No. 75/AT/2025 within two weeks.

4. In the meanwhile, the Commission also deemed it appropriate to permit the Respondent, MSETCL, licensee responsible for implementing the downstream elements in matching timeframe with the Petitioner's project, another opportunity to file its reply in Petition No. 78/TL/2025, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. CTUIL is directed to file on an affidavit within a week a copy of the application(s), vide which MSEDCL/MSETCL sought drawl of power at Pune-III S/s or any other application pursuant to which the system has been planned for drawl of power.

5. The Petitions will be listed for further hearing on **29.4.2025**

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**